

Land Reforms

2111. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to take steps for the radical Land Reforms; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b) Land being a State subject, the responsibility of implementation of land reforms lies with the State Governments. Various proposals for changes in agrarian laws for effective implementation of land reforms were however discussed in the Conference of Chief Ministers held in June, 1990. The consensus in this Conference was not to undertake further changes in agrarian laws but to implement existing laws better.

The then Prime Minister in his inaugural address to the National Development Council laid a great deal of stress on implementation of land reforms as a precondition to greater agricultural productivity. He followed it up with a letter to Chief Ministers of States/UTs urging the need for unearthing of benami transactions in land, delivering physical possession of land to allottees and removing any hindrance to occupation of such land and setting up land Tribunals to deal with matters relating to land and its distribution to the poor.

The Government have already placed 222 land laws in the IXth Schedule to the Constitution to reduce litigation.

[Translation]

Medicine
Rise in Price of Life Saving Drugs

2112. SHRI RAM NARAIN BERWA: Will the PRIME MINISTER be pleased to state:

(a) whether there has been a steep rise in the price of life saving drugs in the country during the last two years;

(b) if so, whether due to this rise in the price of drugs meant for T.B. patients the poor people are unable to afford the expenditure for the treatment of this disease; and

(c) if so, the remedial steps the Government propose to take to provide relief to the poor by reducing the price of life saving drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c) In a situation of rising prices some price increases are inevitable. However, the prices of scheduled formulations like the ones required for T.B. patients are fixed keeping in view the provisions contained in Drugs (Prices Control) Orders, 1987.

Allocation of funds under Jawahar Rozgar Yojana

2113. SHRI BALRAJ PASSI: Will the PRIME MINISTER be pleased to state:

(a) whether any special allocation of funds under the Jawahar Rozgar Yojana has been made to hill districts keeping in view their backwardness and geophysical conditions;

(b) if so, the funds allocated to the hill districts of Uttar Pradesh and the number of man-days generated during 1990-91 district-wise; and

(c) how do the funds allocated to hill districts differ from the other districts of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Yes, Sir.